

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 101
IA No. 618/JPR/2023
CP No. (IB)- 82/7/JPR/2021
Under Section 7 of IBC, 2016

In the matter of:

Axis Bank Limited

.... Financial Creditor

Versus

Swastik Copper Pvt. Ltd.

...Corporate Debtor

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER**

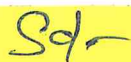
Present Through Video Conferencing: -

For the Financial Creditor : Sharad Tyagi, Adv.
For the Corporate Debtor : Danish Akhtar, Adv.

ORDER

IA No. 618/JPR/2023

Heard Mr. Sharad Tyagi, Adv. appearing on behalf of the Petitioner and Mr. Vikas Jain, Adv. along with Mr. Danish Akhtar, Adv. appearing on behalf of the Respondent. This application under Rule 8 of the Insolvency & Bankruptcy (Application to Adjudicating Authority) Rules, 2016 read with Rule 11 of the NCLT Rules, 2016 has been filed by the Petitioner/ Applicant (Axis Bank limited). In view of the settlement between the parties, the petitioner seeks to withdraw the present application. Copy of the settlement agreement dated 07.11.2023 is annexed as Annexure No. 1. Permission is granted. CP No. (IB)- 82/7/JPR/2021 is dismissed as withdrawn with liberty to avail appropriate remedy under the law.



(Rajeev Mehrotra)
Technical Member



(Deep Chandra Joshi)
Judicial Member

November 17, 2023